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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.1835/94

New Delhi: January 18, 1995.

HON'BLE MR.S.R.ADIGE, MEMBER (A).

1. Udai Ram,
s/o Late Shri Bali Ram,
r/o C-96, Minto Road Complex,
New Delhi-110 001.
2. Kishan Chand,
s/o Shri Udai Ram,
IDC,
Ministry of Communication,
r/o C-96, Minto Road Complex,
New Delhi-110 001.Applicants.

(None for the applicants)

Versus

1. Union of India through
the Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi- 110 001 .
2. The Directorate of Estate,
Nirman Bhawan
New Delhi.
3. The General Manager,
Govt. of India Press,
Minto Road,
New DelhiRespondents.

By Advocate Shri M.K.Gupta.

JUDGMENT (ORAL)

In this application, Shri Kishan Chand, applicant No.2, IDC, Ministry of Communication, New Delhi has prayed for regularisation of Quarter No.C-96, Minto Road Complex which had been allotted to his father Shri Udai Ram, applicant No.1.

2. Shortly stated, Shri Udai Ram, applicant No.1 was employed in Govt. of India Press and was the allottee of Type 2 accommodation C-96, Minto Road Complex. He retired on 31.3.94. Applicant No.2's case is that as he was residing with his father- applicant No.1 in the said accommodation and has not drawn any HRA, the said quarter should be regularised

in his name.

3. When the case was called out on the first round, applicant's counsel Shri K.B.S.Rajan as well as respondents' counsel Shri M.K.Gupta were present and it was agreed that this case would be taken for final hearing after disposal of other Misc. matters. However, when this case was taken up after disposal of all the Misc. matters, neither the applicant nor his counsel Shri K.B.S.Rajan were present. Accordingly, this case is being disposed of after perusing the materials and hearing the respondents' counsel Shri M.K.Gupta.

4. Shri Gupta states that the regularisation of the said quarter in the applicant No.2's name is not permissible because the applicant is eligible only for General Pool Accommodation while the premises in question belong to Press Pool. It is well settled that allotment/regularisation of ^{accommodation on the basis of allotment of premises} the allotted ^{of his basis} accommodation can take place only within the pool to which the concerned Govt. functionary is entitled.

5. Under the circumstances, the relief prayed for by the applicants cannot be granted and this application fails and it is accordingly dismissed. No costs.

6. Interim orders, if any, are hereby vacated.

M. Folige
(S.R. ADIGE)
MEMBER (A)

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